IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-29/ND/2018

In the matter of:

Standard Chartered Bank

Vs.

Woolways India Limited

.. PETITIONER

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 29.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Navneet Gupta, Advocate

Ms. Shilpa Thakur, Advocate

For the Respondent/Corporate Debtor: Mr. Jatin Singal, PCS

ORDER

Learned Counsel for the petitioner is present. Pursuant to the Order dated 07.10.2017, passed by this Tribunal, it is represented by the Ld. Counsel for the petitioner that an affidavit of service has been filed. Upon service of notice, the Corporate Debtor is represented by Mr. Jatin Singal, Practicing Company Secretary by way of authorization from the Corporate Debtor appears and seeks time to file reply on behalf of the Corporate Debtor.

Taking into consideration the said representation, 10 days time is granted to file reply with an advance copy of the reply to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of 7 days thereafter.

List on 22.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit